

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

17. IA 230/2024 in C.P. (IB)/344(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024**

NAME OF THE PARTIES:- **Renascence Insolvency Resolution**
Professionals Private Limited
Resolution Professional of Kesma Impex
Private Limited Through Authorised Signatory
Mr. Rajkumar Jaiswal
V/s
Dilip Pratapsinh Majithia
IN THE MATTER OF
Bank of India
V/s
Kesma Impex Pvt Ltd.

Section: 19(2) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 230 of 2024

Presence:-

Mr. Jesal Singh, Adv. (VC)... for Applicant/RP

Mr. Manoj Kumar Mishra, Adv. (VC) ... for Respondent nos. 1 and 2

This Application was filed by the RP seeking direction against the Respondents to supply certain documents as mentioned in Exhibit-13 of the present Application. Counsel for both parties is directed to file an affidavit with regard to what documents have been supplied or what documents are yet to be supplied by the Respondent, well before the next date of hearing. List this matter for further consideration on **30.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)